

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 12**  
**(IB)-623(PB)/2017**

**IN THE MATTER OF:**

|                                       |     |                      |
|---------------------------------------|-----|----------------------|
| Technology Development Board          | ... | Applicant/Petitioner |
| Vs                                    |     |                      |
| Logic Eastern ( India) Pvt Ltd & Ors. | ... | Respondent           |

**Order under Section 7 of the Insolvency & Bankruptcy Code, 2016(CIRP).**

**Order delivered on 10.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Tarang Agarwal, Adv. for Applicant in IA No.  
94/2024  
For Respondent : Mr. Anmol Singh, Advocate for Respondent no 3

**ORDER**

**IA-94/2024**

Ld. Counsel Mr. Tarang Agarwal for the applicant appeared.  
None appears on behalf of the Independent  
Observer/Erstwhile RP despite the directions given vide order  
22.05.2024.

List the matter again **on 02.09.2024** for the appearance of  
the Independent Observer/Erstwhile RP

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**